

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA-1192/2019**

**New Delhi this the 12th day of April, 2019**

**Hon'ble Sh. Pradeep Kumar, Member (A)**

Shri B.L. Sharma, Now retired from the post of A.E.  
Group 'B', Age 65  
S/o Late Bhiken Lal Sharma,  
R/o D-16, Mansarovar Park, Shadhar  
Delhi. ... Applicant

(By Advocate : Rajeev Sharma)

Versus

1. The Chairman,  
East Delhi Municipal Corporation,  
1<sup>st</sup> Floor, 419, Udyog Sadan,  
Patparganj Industrial Area  
Delhi-92. ... Respondents

**ORDER (ORAL)**

Shri Rajeev Sharma, learned counsel appeared on behalf of the applicant. The applicant had retired from EDMC on 31.12.2013. It was claimed that on account of CPC arrears, two amounts were due to applicant and were to be processed for payment namely difference of CPC arrears Rs. 293145/- and on account of difference of salary Rs. 694853/-.

2. He had made a representation dated 18.04.2016 to the respondents to decide on these arrears. Subsequently,

one RTI query was also preferred by the applicant and to which he has received a reply on 18.09.2018 which indicates that in respect of both these arrears, the bills were received in Accounts Branch for payment on 7.5.2015. The applicant further pleads that these have not been paid as yet and hence he has preferred the instant OA.

3. Matter has been heard at admission stage itself and is disposed off, without going into the merits of the case, with a direction to the respondents to take the final action, by releasing the two arrears or by passing a reasoned and speaking order on representation Dt. 18.04.2016. In case said amounts are due, the same shall be released to the applicant within a period of eight weeks of receiving a certified copy of this order. The applicant shall have liberty to approach the Tribunal in case some grievance still subsists. No order as to costs.

Order **dasti**.

**Pradeep Kumar**  
**Member (A)**

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